

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 719/TT/2025

Subject : Petition for truing-up of the capital cost for the period from 1.4.2019 to 31.3.2024 and determination of the transmission tariff for the period from 1.4.2024 to 31.3.2029 for the Transmission System constructed, maintained and operated by Torrent Power Grid Ltd. vide License No. 2/Transmission/CERC dated 16.5.2007.

Petitioner : Torrent Power Grid Limited (TPGL)

Respondents : Torrent Power Limited (TPL) & 10 Others

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rahul Dubey, TPGL

Record of Proceedings

The matter was heard through a virtual hearing.

2. During the hearing, the representative for the Petitioner submitted that the instant Petition has been filed for truing up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for the Transmission System constructed, maintained, and operated by TPGL and requested to allow the transmission tariff as claimed in the Petition.

3. After the hearing, the Commission directed as under:

- i. Issue notice to the Respondents;
- ii. The Respondents to file their respective replies, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, within two weeks.

4. The Commission further directed the Petitioner to submit the following information on an affidavit, within four weeks:

- a. A copy of the Income Tax Return and Assessment Orders received thereon for the 2019-24 period in support of the tax rate claimed for the purpose of grossing up the RoE in a 'sealed cover'.



- b. Supporting documents indicating the actual year-wise interest paid during the 2019-24 tariff period, based on which the Weighted Average Rate of Interest claimed in Form-9C.
- c. Soft Copy (MS Excel) of tariff forms for the 2019-24 tariff period.
- d. Clarification for claiming element-wise capital cost vis-à-vis as approved vide order dated 3.9.2021 in Petition No. 383/TT/2019.
- e. Clarification for claiming the Cumulative Depreciation at the beginning of the period submitted vide Form-10A vis-à-vis approved vide order dated 3.9.2021 in Petition No. 383/TT/2019.
- f. Form-10B in support of de-capitalisation claimed for both the 2019-24 & 2024-29 periods, and the details of the de-capitalisation proposed for the 2024-29 tariff period.
- g. The details of the dismantled insulators used in other transmission lines, if any, along with their date of utilisation, as directed vide order dated 3.9.2021 in Petition No. 383/TT/2019.
- h. Reasons for claiming the expenditure against the vehicle as ACE, instead of considering the same under O&M Expenses for the 2019-24 and 2024-29 tariff periods.
- i. The item-wise detailed justification of ACE proposed for the 2024-29 tariff period.
- j. The details of the de-capitalisation claimed by the Petitioner for the 2024-29 tariff period.
- k. Reconciliation of Form-7, Form 7-B and details of the ACE claimed in the Petition for the 2019-24 and 2024-29 tariff periods.
- l. The reasons for claiming the ACE of ₹340.00 lakh against the Anti-corrosive Coating on the towers under Regulation 26(1)(f) of 2024 Tariff Regulations; however, the same do not correspond to the transmission system.
- m. Whether OPGW is a part of the original scope of work? If yes, submit the supporting documents.
- n. Whether the replacement of PLCC with OPGW, based on the recommendation of the CTUIL/RPC committee, has been proposed? If yes, submit the justification along with the supporting documents.
- o. Assessment of security requirements for 2024-29 Tariff Period.



5. The Petition will be listed for further hearing on **19.3.2026**.

By order of the Commission
Sd/-

(T. D. Pant)
Joint Chief (Law)

